

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001  
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Appeal No. 21(1644)/2012-IC

Date: 19.09.13

In the matter of

Shri H.N. Gandhi,  
95-96, ABCD,  
Kandivali Co. Op. Industrial Estate Ltd.  
Charkop, Kandivali (W),  
Mumbai-400067

..... Appellant

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
NEW DELHI - 110001

Respondent

DATE: NINETEENTH SEPTEMBER TWO THOUSAND THIRTEEN.

Date: 19.09.13

ORDER

The appellant has filed an appeal on 28.12.12 received on 8.1.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter No. 21(1644)/2012-IC dated 14.12.12.

**Brief facts of the case:**

1. The appellant vide his application dated 21.11.12 received on 3.12.12 sought information relating to Notary Public.
2. The respondent has transferred the application to the concerned department of this Ministry and sent the reply to the appellant vide letter No. 21(1644)/2012-IC dated 14.12.12.
3. Being aggrieved with the information of the respondent the applicant has filed an appeal on 8.1.13
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation:

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 14.12.12 is the substantive response for the information asked by the applicant in his original application dated 21.11.12.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per the provisions of the Act. The Respondent is directed to send the latest status of the request of the appellant within 15 days from the date of receipt of this order. In view of keeping the principles of natural justice the appeal is rejected. In view of keeping the principles of natural justice the appeal is rejected.
7. The appellant may kindly note that since the proceeding has been closed no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

  
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 19.09.2013

Copy to:

1. Shri H.N. Gandhi, 95-96, ABCD, Kandivali Co. Op. Industrial Estate Ltd.,  
Charkop, Kandivali (W), Mumbai-400067
2. Smt. Asha Sota, CPIO, US, Department of Legal Affairs.
3. Mr. Jagdish, SO, RTI Section, Department of Legal Affairs.

(DR. GITA RAWAT)  
Joint Secretary &  
First Appellate Authority  
Ministry of Law & Justice  
(Dept. of Legal Affairs)  
Govt. of India, New Delhi